

question of such "drainage of capital" of the exporters because of the amendment does not arise.

Import of Medical Equipments

1644. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of COMMERCE be pleased to state:

(a) whether after announcement of the Import and Export Policy 1990-93, the import of all medical life saving equipments into this country has grounded to a halt;

(b) if so, to what extent the import of the life saving medical equipments have been affected due to this policy; and

(c) the steps being taken by Government in this regard?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) No, Sir.

(b) Does not arise.

(c) The condition in the new Import and Export Policy that importers of life saving equipments under Open General Licence should be certified to possess necessary after-sales service facilities has since been made applicable only where a single item is of c.i.f. value of Rs. 1 lakh or more.

National Wage Policy

1645. SHRI P. R. KUMARAMANGALAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to evolve the National Wage Policy in order to remove disparities in the pay scales of employees of various organisations like Central Government, Public Sector Enterprises, Financial Institutions, Commercial Banks etc; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The Government is examining the need for setting up a Commission to study, *inter alia*, the relative wage structures prevailing in various organised sectors under the Central Government. No decision has, however, been taken so far.

Publication of 'Yojna' in Oriya Language

1646. SHRI BALGOPAL MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have any proposal to publish "Yojna" (Fortnightly) in Oriya language;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in publishing the same?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b) Yes, Sir. A provision has been kept in the 8th Plan proposals of Publications Division for this purpose. The actual implementation of the Scheme would, however, depend upon the viability of the project and availability of funds.

(c) Does not arise.

Allocation of Funds to Hill States

1647. SHRI K. S. RAO: Will the Minister of FINANCE be pleased to state:

(a) whether the Chief Ministers of the hill states have recently in a memorandum expressed disappointment over the allocation of funds by the Ninth Finance Commission and sought special grants from Union Government;

(b) if so, the details of demands made by the Chief Ministers of the hill states; and

(c) the reaction of Government to the demands of the hill states?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) Chief Ministers/Governments of Special Category States (Assam, Arunachal Pradesh, Himachal Pradesh, J&K, Meghalaya, Manipur, Nagaland, Mizoram, Sikkim and Tripura) submitted a Joint Memorandum to the Prime Minister on 17th June, 1990 regarding issues connected with the Report of the Ninth Finance Commission in which they expressed their reservations over some of the recommendations in the Commission's Second Report. These related to over-estimation of States' revenue receipts and contribution of State undertakings, under-estimation of revenue expenditure, methodology of estimation of normative revenue and expenditure, inadequate quantum of devolution and debt relief, non-provision of grants for covering Plan revenue gap, up-gradation of standards of administration, special problems, interest liability and committed liability for the Seventh Plan schemes etc. They, therefore, desired that the revenue receipts and expenditure need re-assessment on realistic basis and that devolution appropriately enhanced.

(c) The recommendations of the Ninth Finance Commission have already been accepted by the Govt. of India in keeping with the traditions and conventions and it is not proposed to make any changes now.

12.00 hrs

(Interruptions)

[Translation]

MR. SPEAKER: Please take your seat Mr. Santosh, please take your seat.....(Interruptions)

[English]

SHRI HARISH RAWAT (Almora): I am on a point of order.

[Translation]

MR. SPEAKER: Shri Harish Rawatji, I am unable to follow what you are saying. Why are you raising a point of order when there is no issue? Please take your seat.

[English]

SHRI HARISH RAWAT: Kindly allow me to say something.

(Interruptions)

SHRI EDUARDO FALEIRO (Mormugao) : I have given several notices regarding this. (Interruptions)

MR. SPEAKER: You have given the notice. But I have not permitted you.

SHRI EDUARDO FALEIRO: Against the Chief Minister of Goa, Shrimati Maneka Gandhi wrote on the file on a petition...

MR. SPEAKER: I have not permitted you. You have given notice. But I have not permitted you.

(Interruptions)

MR. SPEAKER: You know the procedure. You have given the notice. But I have not permitted you. Please sit down.

(Interruptions)

MR. SPEAKER: Please take your seat.

Mr. Faleiro, I have told you, please take your seat.

SHRI EDUARDO FALEIRO: She has made allegations on file against the Chief Minister of Goa...

(Interruptions)*